

COAL MINES LABOUR WELFARE FUND
(3RD AMDT.) RULES AND A STATEMENT

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI BAL-
GOVIND VERMA): I beg to lay on the
Table:—

- (1) A copy of the Coal Mines Labour Welfare Fund (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1180 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-5981/73].

12.13½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1973, agreed without any amendment to the Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 6th December, 1973."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 12th December, 1973, adopted the following motion in regard to the presentation of the Report of the Joint

Committee of the Houses on the Adoption of Children Bill, 1972:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, be further extended up to the last day of the Eighty-ninth Session of the Rajya Sabha."

12.14 hrs.

COMMITTEE ON PUBLIC
UNDERTAKINGS

FORTY-SECOND REPORT

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the Forty-second Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Twelfth Report on Food Corporation of India.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. What has happened to my privilege motion? I have been intimated by your Secretariat..

MR. SPEAKER: There is no question of privilege. I want to tell you once and for all that in the case of such matters, when a member is not satisfied and I find something incorrect in the statement—it is not a question of privilege at all—it is referred to the Minister under Direction 115 and the rest of the procedure follows.

SHRI JYOTIRMOY BOSU: Let me raise the matter, Sir....

MR. SPEAKER: You are trying to make fun of this privilege motion every-day. It is not so cheap.

SHRI JYOTIRMOY BOSU: I have been intimated by your Secretariat that I shall be able to make a submission when